

DR. A.K. PATEL : Looking to the reply given to my question, I would like to know from the hon. Minister whether the poor power generation in the power station, is due to the supply of inferior quality of coal. Secondly, in the northern States where we are short in power, is the Government prepared to give permission to those states to augment their resources through the hydro electric power stations?

SHRI ARUN NEHRU : Firstly, as far as the question in regard to private and central sector is concerned, from April to June our generation in the central sector has been 56.5 per cent—that is the plant load factor—and for the private sector it is 58.5 per cent. But when we talk of the private sector, we are only talking about three companies, one of which is the Tatas, where multiple fuel system is in vogue and it is not dependent on coal. But as the hon. Member has said, if we were to get the right coal, coal of the correct calorific value, then our power generation can be much higher. But we do not have the 'C' Grade, or 'D' Grade coal; we have been getting 'E' and 'F' Grade coal only. We have not been getting C and D Grades, which we have been promised. If we had that grade, the generation would be much better. But we have to live with it, at the moment.

With regard to the hydel schemes, NHPC in the central sector has a very ambitious programme. In fact, even in the Seventh Plan we are negotiating for five or six projects. We are discussing with the Finance Ministry and the Planning Commission that some projects which have not been included in the Seventh Plan may be included in it.

DR. A.K. PATEL : Has the Government of Sikkim asked for permission for installation of a hydro-electric power station ?

SHRI ARUN NEHRU : The Government of Sikkim has asked for a hydro-electric power station. That is under the consideration of the CWC and the Planning Commission.

Telugu Ganga Project

+

*432. **SHRI M. RAGHUMA REDDY:**
SHRI MANIK REDDY :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Telugu Ganga Project to supply 15 million TMC of water to Madras City has been pending with the Union Government for clearance ;

(b) if so, since when ;

(c) the reasons for non-clearance ; and

(d) the time by which it is likely to be cleared ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) to (d). The Telugu Ganga Project Report which envisages the conveyance of 15 TMC of Krishna waters to Madras and enroute irrigation in Andhra Pradesh was received in Central Water Commission in December, 1983. The State Government's replies to the detailed comments sent by the Central Water Commission are awaited.

SHRI M. RAGHUMA REDDY : The reply given by the hon. Minister is most unconvincing, unsatisfactory and unreasonable. For a small clearance, Government of India took nearly 1½ years and it is still under process. If the Government of India is going to take 10 years or 20 years or a century for clearance, how will the Government of Andhra Pradesh go ahead with the project, how will the people of Madras get water for drinking purposes and how will the farmers of the drought affected areas of Rayalaseema utilise that water ? This project has two purposes—one is to serve the needs of Madras city for drinking purposes and the other is to provide water to drought affected areas of Rayalaseema. Upto 2000AD Andhra Pradesh has got the right to utilise the excess water. (*Interruptions*) I want to know when the Central Government is

going to clear this project. What are the details they have sought for from the Government of Andhra Pradesh ?

SHRI B. SHANKARANAND : I do not know whether I should agree with the hon. Member...

MR. SPEAKER : Make up your mind !

SHRI B. SHANKARANAND : ...when he says that for a small thing Government of India is taking so many years to clear. But may I ask why for a small clarification the Andhra Pradesh Government is taking so much time to send the reply ? For the information of the House, we seek clarification from the State Government when the report of the project is not complete. In this case in respect of hydrology, irrigation planning, plant planning, National water plan, foundation engineering aspects, cost estimates, financial aspect, canal design, dam design etc. There are various aspects of the project which are examined in the Central Water Commission. When there is a specific deficiency, we seek clarification from the State Government. As I said, the clarification which was sought from the Andhra Pradesh Government has not yet been received. I do not know whether it is the intention of the Member that without examining any project it should be cleared.

SHRI M. RAGHUMA REDDY : Sir, all the information sought by the Government of India has been submitted to them by the Andhra Pradesh Government. Some irrelevant questions were asked by the Government as to how many plants are there, what is the diametre of each plant, how many trees are there, how many branches are there etc. The Government of Andhra Pradesh have answered even those questions. I would like to know from the hon. Minister when is he going to solve this problem and whether the Andhra Pradesh Government is entitled to utilise the excess water up to 2000 A D. or not ?

SHRI B. SHANKARANAND : Sir, the hon. Member perhaps could not understand what I replied,

Mr. SPEAKER : Formulate it in a simple language so that he can understand.

PROF. MADHU DANDAVATE : He should also understand.

SHRI B. SHANKARANAND : I am trying to understand. Sir, I have already given in detail the aspects on which the Central Water Commission is examining, and the clarifications, that are being awaited. Perhaps the hon. Member knows that I myself went to Hyderabad in the month of June and had a meeting with the Chief Minister and Irrigation Minister and other officials. Along with this, we discussed other problems also. Let there not be any doubt about the intentions of the Government of India. We are very keen to protect the interests of all the States that are concerned with this project, including the interests of Tamil Nadu for its requirements of drinking water.

[*Translation*]

SHRI MANIK REDDY : According to the report, Andhra Pradesh Government have decided to use the excess water of Krishna river ; why then this dispute is being raised ? Besides, a time limit of 3 to 6 years has been fixed to complete this Telugu Ganga Project and Rs 680 crores are to be spent on it. The cost will go up if there is a delay in it. Will the Central Government provide this excess amount ?

[*English*]

PROF. N. G. RANGA : It is not the fault of the Centre.

SHRI B. SHANKARANAND : The Government of India is making all the efforts to solve the disputes arising between the three States. .(*Interruptions*).

SHRI M. RAGHUMA REDDY : There is no dispute at all. .(*Interruptions*).

MR. SPEAKER : It is a matter of opinion. Please carry on,

SHRI B. SHANKARANAND : The hon. Members know that the Government of Karnataka and the Government of Maharashtra have written to the Government of India raising their objections to the clearance of the project. It is not a secret. Everybody knows it. In spite of this, if somebody says there is no dispute, I do not know whether he has understood the meaning of dispute. Even the Prime Minister had written letters, especially to Maharashtra and Karnataka, to see that the differences are resolved in a manner acceptable to all the states. I have myself talked to the Chief Ministers of all States concerned to see that these differences are resolved amicably so that the interests of Madras, specially for the drinking water, are served immediately. We called a meeting last month at the official level before the meeting could be called at the level of Ministers. Unfortunately, Andhra did not participate in the meeting.

SHRI UTTAM RATHOD : Sir, I would like to know whether it is a fact that the Government of Maharashtra has sent a representation regarding the Telugu Ganga project? We would like to know the reaction of the Government to the suggestions made by the Government of Maharashtra. Will the Government protect the interests of the Maharashtra Government especially the Krishna valley drought-prone area?

SHRI B. SHANKARANAND : Sir, the Maharashtra Government has raised some objection and they have written to the Government of India. We have written to the Chief Minister of Maharashtra to see that this matter is resolved early.

SHRI JAFFAR SHARIEF : The 1977 agreement clearly prohibits the drawing of the water for irrigation from these waters. Is it a fact or not?

SHRI B. SHANKARANAND : He is asking about the 1977 agreement. In 1977 there was an agreement regarding the supply of 5 TMC each by Maharashtra, Karnataka and Andhra Pradesh for Madras-Water

Supply. This was sought to be ratified by all the States. All the States ratified this agreement except Andhra Pradesh. Andhra Pradesh said that their right over utilisation of Krishna water cannot be denied by that agreement. I don't think this agreement ever denies the right of Andhra Pradesh for utilisation of their water.

SHRI P. KOLANDA VELU : The Telugu Ganga project was conceived *inter alia* to irrigate 2.75 lakh acres in Curnool and Cuddapah districts with 29 TMC of Krishna waters from Srisaïlam, besides conveying 15 TMC of water to Madras City. But unfortunately in the Question it is stated '15 million TMC'. It can't be like this; even in India we don't have 15 million TMC for irrigation. It can only be 15 TMC.

MR. SPEAKER : The typing mistake will be rectified. You please put your question.

SHRI P. KOLANDAIVELU : Mrs. Gandhi inaugurated the project on 25-5-1983, at Madras. In that function the Chief Ministers of Maharashtra, Karnataka, Andhra Pradesh and Tamil Nadu were present. When it was inaugurated the estimated cost was Rs. 827 crores. But now it has been cut down to Rs. 627 crores. The basic duty of the Government...

MR. SPEAKER : You put the question. You are going through a circuitous route!

SHRI P. KOLANDAIVELU : I am putting the question. The basic duty of the Government is to supply water for drinking purposes.

PROF. MADHU DANDAVATE : Is it a fact?

SHRI P. KOLANDAIVELU : Our Prime Minister, on May 6, has written a letter to Andhra Pradesh Chief Minister and Karnataka Chief Minister stating...

MR. SPEAKER : You please put the question.

SHRI P. KOLANDAIVELU :that Andhra Pradesh is the last riparian State to use the water before the water enters the sea as waste. So there should be no objection by any other State to the execution of the project. Even Mr. Hegde has in his reply stated that he would have no objection to this. He said that he would have no objection, provided the interests of Karnataka are not hampered. I want water for drinking purposes of Madras city. That is all. We have sent proposals to the Centre, seeking Central aid for this project. May I know from the hon. Minister whether that aid is being given or not and when actually the aid will be given to Tamil Nadu ?

(Interruptions)

MR. SPEAKER : It is all right, no cross-talking here. Will you take your seat ? It is too long a question, I think.

SHRI B. SHANKARANAND : Sir, ..

MR. SPEAKER : You only answer that you will provide water to Madras.

SHRI B. SHANKARANAND : I have answered, Sir.

MR. SPEAKER : Now, the last Supplementary from Mr. Nanje Gowda.

SHRI P. KOLANDAIVELU : Sir, he has not answered the question.

MR. SPEAKER : He has already answered that he is going to provide water for them.

SHRI P. KOLANDAIVELU : A proposal has been sent to the Government of India. Let him answer whether it is under the consideration of the Government.

(Interruptions)

SHRI BALASAHEB VIKHE PATIL : Sir, Half-an-Hour discussion may be allowed. It involved three States.

(Interruptions)

MR. SPEAKER : Sit down. Take your seat.

SHRI M. V. CHANDRASEKHARA MURTHY : Please allow Half-on-Hour discussion, Sir.

(Interruptions)

SHRI P. KOLANDAIVELU : Sir, this is an important matter and a serious matter.

MR. SPEAKER : He has already answered. He will provide water—that is what he has said,

(Interruptions)

SHRI P. KOLANDAIVELU : What happened to the proposal which has already been sent by Tamil Nadu ?

MR. SPEAKER : They will consider it.

SHRI P. KOLANDAIVELU : Whether it is under the consideration of the Government.

MR. SPEAKER : It cannot be without consideration.

SHRI P. KOLANDAIVELU : It is a very important matter, Sir. It is a question of life and death for the Madras people. You know fully well the Madras city.

MR. SPEAKER : Mr. Kolandaivelu, you have taken unnecessarily 15 minutes of my time.

SHRI P. KOLANDAIVELU : I am sorry, Sir.

MR. SPEAKER : I am sorry, I gave you the time and you just misutilised.

SHRI P. KOLANDAIVELU : Sir, if you have not liked this, I will not be asking questions.

MR. SPEAKER : Not like this.

SHRI P. KOLANDAIVELU : Then what ? It is a very serious matter.

(*Interruptions*). You are getting angry often, I am sorry.

MR. SPEAKER : I am not getting angry. You are unnecessarily trying to do it.

SHRI P. KOLANDAIVELU : Being the Leader of the Party, I have to ask questions. This is a basic question.

MR. SPEAKER : That is all right, you may ask a question, but you cannot deliver a lecture here.

SHRI P. KOLANDAIVELU : This kind of attitude, I don't agree to.

MR. SPEAKER : No, I am not going to take this. I have given a chance, he misutilised it. There is nothing to explain.

SHRI H. N. NANJE GOWDA : Sir, it is a matter of regret that the Government of India have received the project report from Andhra Pradesh. (*Interruptions*). Sir, I am asking the question. There must be lack of understanding in the Government of India circles because the Government of India has no business to receive the project report from Andhra Pradesh, particularly for drinking water. As per the agreement dated 28-10-77 to which the Government of India also is a party, it is a Tamil Nadu project. So, why have they entertained this from Andhra Pradesh? They were talking about the use of excess water. The use of excess water is one thing, committing a new project is another thing. I do not know whether there is lack of understanding in the Government of India, I am telling you.

(*Interruptions*)

MR. SPEAKER : Ask the question.

SHRI H. N. NANJE GOWDA : The Bachavat Tribunal has given an award about Scheme A and Scheme B. Is it not a fact that only Scheme A is notified by the Government of India and all concerned States are expected to limit their projects to commit 2,060 TMC ft. under Scheme

A ? And if anybody violated Scheme A, is it not an offence on the part of that party to commit outside Scheme A ? Is it not a fact that this project is illegally and unilaterally taken up by the Andhra Pradesh Government ? Does the Government of India become a party to such an illegal and unilateral act ?

MR. SPEAKER : They have to consider everything.

SHRI B. SHANKARANAND : Perhaps the hon. Member could not listen to the reply which I gave to the first Supplementary. I have answered it. If you have not listened, please go through my reply, you will understand it.

This project is under the Central Water Commission's examination; it is studying all the aspects regarding availability of water and aspects of inter-State disputes also.

Manufacturing of coaches, wagons and locomotives

*433. SHRI SRIHARI RAO : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is fact that production units manufacturing coaches, wagons and locomotives are equipped to meet strictly indigenous requirements only ;

(b) whether, with a view to enter the foreign market and earn valuable foreign exchange, Railways are updating the technology for increasing the manufacturing capacity to export Indian made coaches, wagons and locomotives ; and

(c) the details of Government's schemes in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Railway Production Units are set up to manufacture coaches and locomotives to meet domestic requirements. Manufacture of wagons is undertaken by wagon builders in public/